

(3) Report of Study Tour of Study Group I of the Committee on its visit to Ranchi, Patna, Calcutta Borkela, Rayagada and Visakhapatnam during January, 1978.

(4) Report of Study Tour of Study Group II of the Committee on its visit to Calcutta, Imphal Gauhati, North Lakhimpur, Itanagar and Tezpur during January, 1978.

(5) Report of Study Tour of Study Group III of the Committee on its visit to Lucknow, Varanasi, Allahabad, Rewa, Khajurao and Jabalpur during January, 1978.

12.32 hrs.

PETITION RE: BAN ON EXPORT OF FROGS' FLESH

SHRI R. K. MHALGI (Thana): Sir, I beg to present a petition signed by Shri Dutta Tamhane and others of District Thana Maharashtra for ban on export of frogs' flesh.

RE: INCIDENT IN DELHI UNIVERSITY

SHRI VASANT SATHE (Akola): Sir, with your kind permission I would invite the attention of the Home Minister that under his very nose, today the Vice-Chancellor and Deans have been beaten by students. I have given notice of that.

MR. SPEAKER: The matter is under my consideration.

(Interruptions)

SHRI VASANT SATHE: Sir,***

MR. SPEAKER: The matter is under my consideration. Do not record.

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): Before I make this statement, with your permission, I would like to tell something....

MR. SPEAKER: Not on the University. That question is before me. I am not allowing it.

SHRI VASANT SATHE: Sir, why are you stopping it?

MR. SPEAKER: There are other people who have given notice....

12.35 hrs.

STATEMENT RE: PREVENTIVE DETENTION

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): Sir, it would be recalled that one of the electoral pledges of the Janata Party was "to repeal MISA, release all political detenus, and review all other unjust laws". The policy of the Government in this regard was given more concrete expression in the Address of the Acting President to Parliament on 28th March, 1977 which envisaged a thorough review of the Maintenance of Internal Security Act with a view to repealing it and examination of the need for further strengthening of the existing laws. After an in-depth examination of all relevant factors, the Government came to the conclusion that taking into consideration the nature, complexity and magnitude of the problems faced by the nation and the challenges that seem to lie ahead, the administration may be handicapped in effectively dealing with certain situations in the absence of powers of preventive detention. Being fully conscious of the gross abuse to which powers of preventive detention were put during the Emergency, however, every effort was made to build into the new law necessary safeguards to minimise the possibilities of such abuse. Accordingly the Code of Criminal Procedure (Amendment) Bill, 1977 was introduced in this House on 23rd December, 1977.

***Not record.